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C.A.No. 3574 OF 1998
ITEM No. 101 (Part-heard)
Court No. 3
SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 3574 OF 1998

ASEA BROWN BOVERI LTD.

....
APPELLANT (S)

VERSUS

INDS. FINANCE CORPN. OF INDIA & ORS.

....
RESPONDENT (S)

Date : 28/01/2004

This/These Appeal(s) was/were listed for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN

Mr. Uday Umesh Lalit, Adv.(Amicus Curiae)

For Appellant (s)Mr. Rattan K. Singh, Adv.
Mr. Nikhilesh Krishnan, Adv.
Mr. R.K. Choudhary, Adv.
Mr. Sagar Saxena, Adv.
Mr. Jayan Mehta, Adv.
Ms. Vandana Singh, Adv.
Mr. Kanhaiya Priyadarshi, Adv.

For Respondent (s)Mr. Subramonium Prasad, Adv.
Mr. Prasanjit Keswani, Adv.

UPON hearing counsel, the Court made the following

O R D E R

Mr. Uday Umesh Lalit, the learned Amicus Curiae addressed the Court from 10.40 A.M. To 12.50 P.M. Mr. Subramonium Prasad made his submissions for five minutes. Learned counsel for the appellant files an affidavit stating

that the name of the appellant has been changed to ABB Ltd. With effect from 27th February, 2003 and makes an oral prayer for the index being corrected. The learned counsel for the respondents has no objection to it. Let the index be corrected by substituting "ABB Ltd." in place of "Asea Brown Boveri Ltd."

Hearing concluded.
Judgment reserved.

KALYANI
(RADHA R. BHATIA)
COURT MASTER